

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

O.A. 2326/93

Dated: 2.11.1993

Kaushal

Applicant

Vs.

Union of India
Through,
General Manager, N. Rly.,
Baroda House, New Delhi

The Chief Bridges Engineer,
Bridge Line, N. Rly.,
Baroda House, New Delhi

The Senior Civil Engineer,
Bridge Line II
Bridge Line Office,
Lajpat Nagar, New Delhi.

Respondents.

Present: Shri Surinder Singh, counsel for the applicant.


CORAM : 1. Hon'ble Mr. J.P. Sharma, Member (J)
2. Hon'ble Mr. B.K. Singh, Member (A)

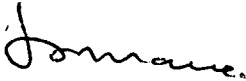
JUDGMENT (ORAL)

(Delivered by Hon'ble Mr. J.P. Sharma, Member (A))

The applicant in this application has prayed for quashing of the order of dismissal passed by the Disciplinary Authority on the basis of his conviction in a murder case by the Sessions Court, Hardoi in U.P. which is under appeal before the Lucknow Bench of the Allahabad High Court.

2. Heard the learned counsel for the applicant at length. The learned counsel wants to withdraw the application. He is allowed to withdraw the same. The application is dismissed as withdrawn.


(B.K. Singh)
Member (A)


(J.P. Sharma)
Member (J)